



2026:AHC:42825-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. WRIT PETITION No. - 3047 of 2026**

Shivjanm And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

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|---------------------------|---|------------------------------------|
| Counsel for Petitioner(s) | : | Rakesh Kumar Yadav, Virendra Yadav |
| Counsel for Respondent(s) | : | Ashok Kumar Maurya, G.A.           |

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**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.**  
**HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioners, learned A.G.A. for the State, Shri Ashok Kumar Maurya, learned counsel for the respondent no.4 and perused the record.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, investigation has already been concluded and the charge-sheet has also been submitted against the petitioners.
3. Learned counsel for the petitioners could not dispute the aforesaid facts and states that he does not want to press this writ petition and seeks to withdraw it with liberty to approach the appropriate forum at appropriate stage.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.

**February 25, 2026**  
Zafar

**(Achal Sachdev,J.) (Rajiv Gupta,J.)**